

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

CP (CAA) No. 44/Chd/Hry/2023
(2nd Motion)

IN THE MATTER OF:-

DLF City Centre Ltd

...

Transferor Company

And

DLF Cyber City Developers Ltd.

...

Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 12.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner Companies : Dr. UK Chaudhary, Senior Advocate with Ms. Manisha Chaudhary, Mr, Mansumyer Singh, Ms. Manisha Sharma & Mr. Pulkit Goyal, Advocates

For the Income Tax Department : Mr. Varun Issar, Senior Standing Counsel

For the RD : Mr. Vineet Khatri, Company Prosecutor

For the OL : Mr. Edward Augustine George, Advocate

ORDER

Affidavit of service filed vide diary No.03472/1 dated 01.05.2024, the report of the Official Liquidator filed vide diary No.03472/4 dated 01.05.2024, report of the Regional Director, Joint Director filed vide diary NO.03472/2 dated 03.05.2024, report of Income Tax department, New Delhi vide Special diary No.96 dated 13.05.2024 by post, report of Deputy Commissioner of Income Tax Department, New Delhi vide Special Diary No.93 dated 13.05.2024 by post, report of Pr. Commissioner of Income Tax, Faridabad vide Special Diary No.149 dated 03.06.2024 by post, report of Income Tax

Department filed vide diary No.03472/7 dated 10.07.2024 and report of Income Tax Department vide diary No.03472/8 dated 11.07.2024, all are taken on record.

Learned counsel for the petitioner-companies is directed to file the reply/response within two weeks with a copy in advance to the counsel opposite. Reply, if any, be filed within two weeks with a copy in advance to the counsel opposite.

Let this matter be posted on 09.08.2024

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**